

**IN THE CUSTOMS, EXCISE & SERVICE TAX
APPELLATE TRIBUNAL
West Block No. 2, R.K. Puram, New Delhi – 110 066.**

Date of Hearing/Order : 23.05.2017

Appeal No. C/52798/2016-SM& C/CO/51822/2016 SM

(Arising out of Order-in-Appeal No.41-42(AK)CE/JPR/2016 dated 27.05.2016 passed by the Joint Commissioner, Customs & Central Excise & Service Tax Commissionerate, Rajasthan)

CCE, Alwar Appellant

Vs.

Greenlam Industries Ltd Respondent

Appearance

Shri G.R. Singh, AR - for the appellant

Shri Arun Goel, Advocate/consultant - for the respondent

CORAM: **Hon'ble Mr. Ashok K. Arya, Member (Technical)**

Final Order No._53421/2017_

Per Ashok K. Arya:

This appeal is directed against the impugned order dated 27.05.2016 passed by the Commissioner, Customs & Central Excise & Service Tax Commissionerate, Rajasthan, wherein the disputed amount of duty is less than Rs. 10 lakhs.

2. Therefore, in terms of the Litigation Policy framed by the Government of India and in terms of the instructions dated 17.12.2015 and 1.1.2016 issued from File F. No. 390/Misc./163/2010-JC by the CBEC, this appeal filed by the

Revenue is hereby dismissed. Cross objections are also disposed of.

(Dictated & pronounced in open Court)

(Ashok K. Arya)
Member (Technical)

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